

(7)

**Central Administrative Tribunal, Principal Bench**

**Original Application No.150 of 2003**  
**M.A.No.151/2003**

New Delhi, this the 21st day of January, 2003

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman**  
**Hon'ble Mr. Shankar Prasad, Member (A)**

1. Shri Nathi Ram,  
S/o late Shri Ralia,  
Staff No.14919,  
D.E.-A/T (Switching & POI)  
M.T.N.L. (Delhi)  
Khurshid Lal Bhawan Compound,  
New Delhi.
2. Shri Pramod Kumar,  
S/o Shri Sita Ram,  
Staff No.14913,  
DE(PG) West-I,  
M.T.N.L.  
6, Shopping Complex,  
Phase-I, Maya Puri,  
New Delhi-110064
3. Shri Rampal,  
S/o late Shri Khem Chand  
Staff No.14975,  
DE(TX) Delhi Gate,  
Telephone Exchange  
Office of DGM (T-III)  
Kidwai Bhawan,  
New Delhi

....Applicants

(By Advocate: Shri M.L. Chawla)

Versus

1. Union of India, through  
The Secretary to  
the Govt. of India,  
Dept. of Telecommunications,  
Ministry of Communications,  
Information Technology,  
421, Sanchar Bhawan,  
20, Ashoka Road,  
New Delhi-1
2. The Dy. Director General(Estt.)  
Dept. of Telecommunications,  
421, Sanchar Bhawan,  
20, Ashoka Road,  
New Delhi-1
3. Member (Services)  
Dept. of Telecommunications,  
421, Sanchar Bhawan,  
20, Ashoka Road,  
New Delhi-1

4. The Advisor (HRD),  
Dept. of Telecommunications,  
421, Sanchar Bhawan,  
20, Ashoka Road,  
New Delhi-1

5. M.T.N.L. through its  
Chief General Manager (Now Executive Director)  
K.L. Bhawan, New Delhi-50  
.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

During the course of submissions, it transpired that the applicants have already submitted a representation dated 26.11.2002.

2. Learned counsel for the applicants states that after the said representation and even after the order passed by the Supreme Court in I.A. Nos.1 and 4 in Civil Writ Petition No.255/2002 (H.N. Mallikarjuna Swamy & ors. vs. Union of India & ors:) dated 11.11.2002, the applicants could not have been reverted.

3. The applicants' representation is already pending. Within 15 days from today, the applicants, if so advised, may supplement the same. Thereafter the respondent no.1 would consider the said representation and pass appropriate order in this regard within three months of the receipt of the supplementary representation, if any. The order so passed, should be conveyed to the applicants. Nothing said herein should be taken as an expression of opinion on the merits of the matter.

*Shankar Prasad*  
(Shankar Prasad)  
Member (A)

*V.S. Aggarwal*  
(V.S. Aggarwal)  
Chairman